

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 902/2019  
M.A. No. 1315/2019

The 12<sup>th</sup> day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Pal  
S/o Shanu,  
Aged about 49 years,  
Class 'D' Safai Kamachari  
R/o House No. 500/20,  
Gali No. 15  
Vishwas Nagar,  
Delhi-110032

..Applicant

(By advocate: Sh. Saurabh Jana for Ms. Neha Gupta)

**VERSUS**

1. East Delhi Municipal Corporation  
Through its Commissioner,  
419, Udyog Sadan  
Patparganj Industrial Area  
Delhi-110096
2. Department of Environment Maintenance Services  
DEMS(HQ),  
Through its Commissioner,  
Civic Centre, JLN Marg,  
Minto Road, New Delhi-110002
3. The Deputy Municipal Commissioner  
Shahdara South Zone,  
Karkardooma  
Shahdara, Delhi

...Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Saurabh Jana, learned proxy counsel for the applicant.

2. MA No. 1315/2019 filed by the applicant for bringing on record certain documents including order dated 07.08.2002 whereunder the applicant has been appointed on regular basis, is allowed. The documents attached along with the M.A. shall be taken on record in the main O.A.

3. The applicant, who is working as Group 'D' Safai Karamchari under the respondents, filed the O.A. seeking the following relief(s):-

- (a) Summon the complete record of this case from the respondents as be pleased to peruse the same;
- (b) Hon'ble Tribunal may be graciously be pleased to direct the respondents make payment of the pay grades and MACP as per the office order and the interest from the date of the order;
- (c) Grant any other relief/pass any other order as deemed fit and proper in the facts and circumstances of the case;
- (d) Costs of this application are to be awarded in favour of the applicant;
- (e) Pass any such order or direction as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

4. It is submitted that the applicant made Annexure A-2 (Colly), representation dated 10.08.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the said Annexure A-2 (Colly), representation dated 10.08.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(ARADHANA JOHRI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

/Daya /